

No.I-27011/1/2013-Coord  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, A Wing, Shastri Bhavan,  
Dr. R.P. Road, New Delhi.  
Dated the December, 2013

**Subject:- Monthly Summary for the Council of Ministers for the month of  
November, 2013 .**

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Information on important developments relating to the Ministry of Corporate Affairs during the month of November, 2013 is as under:

**(i) The Companies Act, 2013:**

The Ministry has finalized the rules of several Chapters of Companies Act, 2013 after obtaining views of stakeholders. These rules have been sent to Ministry of Law and Justice for vetting. The rules under the remaining Chapters would be finalized after receiving comments of stakeholders.

**(ii) Investor Education & Protection Related Activities:**

- (a) 2113 companies have uploaded the data of unpaid and unclaimed amount of investors lying with them but not transferred to the Consolidated Fund of India, on the website of the Ministry.
- (b) 306 Investor Awareness Programmes were conducted in November, 2013 through Professional Institutes in different parts of the country.

**(iii) Competition Commission of India:**

The 3<sup>rd</sup> BRICS International Competition Conference 2013 was organized by the Competition Commission of India (CCI) from 20-22<sup>nd</sup> November, 2013 in association with the Ministry. During this Conference a Memorandum of Understanding (MOU) on cooperation in the field of competition laws was signed between the Competition Commission of India (CCI) and Director General, Competition, European Commission. BRICS Competition Authorities have signed a consensus document 'Delhi Accord'

- 3. There is no case of sanction for prosecution pending in the Ministry for more than three months.

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